

Listed on :  
Court No. :  
Item :

**SECTION-II**

**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL MISCELLANEOUS PETITION NO. 11387 OF 2014**  
(Application for exemption from surrendering)

**IN**

**PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2014**

Karuna Shankar @ Kallu

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

**OFFICE REPORT ON DEFAULT**

The application for exemption from surrendering (Criminal Miscellaneous Petition No. 11387 of 2014) above-mentioned was listed before the Hon'ble Judge in Chambers on 11<sup>th</sup> September, 2014 when His Lordship was pleased to pass the following order:

**"In the peculiar facts as stated by the learned counsel for the petitioner, 15 days time from today is granted to the petitioner to surrender and file proof thereof."**

It is submitted that the counsel for the petitioner has not filed the proof of surrender of the Petitioner, so far and the time granted to do so has already lapsed.

The office report on default in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 13th day of November, 2014.

**Sd/-**  
ASSISTANT REGISTRAR

Copy to:

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